

[Shri Satya Narayan Sinha]

(both years inclusive) in place of late Pandit Lakshmi Kanta Maitra in pursuance of the provisions of clause 14(ii) of the Revised Scheme for the Administration and Management of the Properties and Funds of the said Institute and under Regulation 2.5 of the Regulations of the Institute."

Mr. Deputy-Speaker: The question is:

"That this House do proceed to elect, in such manner as the Speaker may direct, one member to serve on the Council of the Indian Institute of Science, Bangalore, for the unexpired period of the triennium 1951-53 (both years inclusive) in place of late Pandit Lakshmi Kanta Maitra in pursuance of the provisions of clause 14(ii) of the Revised Scheme for the Administration and Management of the Properties and Funds of the said Institute and under Regulation 2.5 of the Regulations of the Institute."

The motion was adopted.

Mr. Deputy-Speaker: I have to inform the House that for the purpose of election by means of single transferable vote of one member to the Council of the Indian Institute of Science, Bangalore, in place of late Pandit Lakshmi Kanta Maitra, the programme of dates will be as follows:—

(1) Nomination to be filed in the Parliamentary Notice Office upto 12 Noon on Tuesday, the 15th September, 1953.

(2) Withdrawal of candidatures will be received in the Parliamentary Notice Office upto 12 Noon on Wednesday, the 16th September, 1953.

(3) Election, if necessary, will be held on Friday, the 18th September, 1953 in Committee Room No. 62, First Floor, Parliament House, between the hours 10-30 A.M. and 1 P.M.

INDIAN TARIFF (SECOND AMENDMENT) BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce* the Bill.

ESTATE DUTY BILL—Contd.

✓ **Clause 80.**—(Company to furnish etc.)

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the Bill to provide for the levy and collection of an estate duty, as reported by the Select Committee.

Clause 61 was held over and clause 80 was under discussion. Shall I take up clause 61 now or come back to it afterwards?

The Minister of Finance (Shri C. D. Deshmukh): Mr. Chatterjee ought to be here.

Mr. Deputy-Speaker: We will proceed with clause 80.

Shri K. K. Basu (Diamond Harbour): The other day when we were discussing clause 80 and the amendment moved by the Finance Minister to substitute certain provisions for sub-clause (2) thereof, Sir, a constitutional point of order was raised. It was stated that this particular sub-clause will offend against article 19(1)(f) of the Constitution.

Shri A. M. Thomas (Ernakulam): Government has answered that it does not offend the article of the Constitution.

*Introduced with the recommendation of the President.